### GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

## LOK SABHA UNSTARRED QUESTION NO. 856 TO BE ANSWERED ON 23.07.2021

#### RECERTIFICATION OF CERTIFIED FILM

856: SHRI MANISH TEWARI:

#### Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is planning to order recertification of already certified film and if so, the details thereof;
- (b) whether the Government proposes to create a new body to recall films and if so, the details thereof;
- (c) the role of Central Board of Film Certification (CBFC) in the proposed scenario;
- (d) the detailed grounds on which the Government will decide the films which need recensor; and
- (e) whether the Government proposes to assign the task to an independent agency to ensure the fundamental right of free speech and expression and if so, the details thereof?

#### **ANSWER**

# THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) to (e): A review of the Cinematograph Act, 1952 was undertaken in the Ministry to address various issues concerning the certification process and film piracy. The proposal to amend the Act is at consultation stage and no final view has been formed. However, there is no proposal to create a new body or an independent agency for recalling films and CBFC will continue to perform its mandate of certifying films. The Government is committed to the right to freedom of speech and expression as enshrined in the Indian Constitution.